

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN  
Friday, the 1<sup>st</sup> day of December 2023 / 10th Agrahayana, 1945  
CRL.MC NO. 10334 OF 2023**

**CRIME NO.1312/2023 OF Ollur Police Station, Thrissur**

**PETITIONERS/ACCUSED 1 TO 3:**

1. JUSTIN AGED 41 YEARS
2. JIJI AGED 42 YEARS
3. AWIN AGED 24 YEARS

**RESPONDENTS/ STATE/DEFACTO COMPLAINANT :**

1. STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, PIN - 682031
2. JOHNSON S/O KOCHAPPAN, AGED 62 YEARS,
3. MAJO S/O JOHNSON, AGED 33,

This Criminal Misc. case coming on for admission, upon persuing the petition and upon hearing the arguments of Mr.ABRAHAM MATHAN, Advocate for petitioners and the Public Prosecutor for R1, the court passed the following:

**P.V.KUNHIKRISHNAN, J.**

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**Crl.M.C No.10334 of 2023**  
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**Dated this the 01<sup>st</sup> day of December, 2023**

**ORDER**

It is submitted that the first petitioner filed a bail application stating that the matter is settled and this Crl.M.C is pending before this Court to quash the proceedings. Even then the learned Magistrate dismissed the bail application. I am dissatisfied with the stand taken by the learned Magistrate. The learned Magistrate will reconsider the matter if a bail application is filed with an advance copy to the prosecutor concerned on the date of filing the bail application itself.

2. The Registry is directed to get a report from the learned Magistrate as to why the bail application is dismissed when a Crl.M.C is pending before this Court to quash the proceedings and the same is mentioned in the bail application.

3. Petitioners 2 and 3 shall not be arrested till the next posting date.

The learned Public Prosecutor to get instructions.

Post along with Crl.M.C.No.10350/2023 on 19.12.2023.

H/O

Sd/-

**P.V.KUNHIKRISHNAN  
JUDGE**

DM

